

ween Pakistani and Indian troops have been reported during the last three months on the Indo-Pak border areas;

(b) if so, what are the main causes thereof;

(c) what has been the casualty due to these firing exchanges;

(d) whether any protest has been lodged with the Pakistan Government in this regard and if so, the reaction of the Pakistan Government thereto;

(e) what concrete steps have been taken or are proposed to be taken to check the nefarious designs of Pakistan;

(f) whether during his recent meeting with the Pakistan President in New York, the Prime Minister brought to his notice all the Pakistani hostile activities; and

(g) if so, the reaction of the Pakistan President thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH); (a) to (c) There have been some cases of exchange of fire between Indian and Pakistani troops, across the Line of Control in J & K in the last three months resulting in some casualties on both sides. The incidents were a result of unprovoked firing by Pakistani, troops.

(d) and (e) Matters relating to such incidents are sought to be resolved at flag meeting, at the local Commanders' level.

(f) No, Sir.

(g) Does not arise.

#### **Purchase of HMS Hermes from U.K.**

1244. SHRI KISHOR MEHTA;  
SHRI SURESH KALMADI;

Will the PRIME Minister be pleased to state:

(a) whether any defence contracts were negotiated during the recent

visit of the Prime Minister to U.K.; and

(b) whether it is, a fact that India is considering to buy HMS Hermes, the British aircraft carrier?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH); (a) No, Sir.

(b) HMS Hermes has been offered by the U.K. to India, but no decision has been taken about its purchase.

#### **Freedom Fighter Pension to Shri Sheobachan Kurami**

1245. SHRI RAMANAND YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Bihar Government, vide letter No. 15505122 dated 19th August, 1985 recommended the case of Shri Sheobachan Kurami son of Shri Nagar Mahato of Village Amawari, P. O. Nandpore, District Siwan, Bihar for freedom fighter pension; and

(b) if so, what action has been taken for sanctioning freedom fighter pension to Shri Sheobachan Kurami?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA); (a) Yes, Sir.

(b) Pension has since been sanctioned to Shri Sheobachan Kurami and orders issued to Accountant General, Ranchi, Bihar.

#### **Constitution of Bench of Administrative Tribunal at Hyderabad**

1246. SHRI B. KRISHNA MOHAN: Will the PRIME MINISTER be pleased to state whether Government

have a proposal to constitute a Bench of the Administrative Tribunal at Hyderabad in Andhra Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI F. CHIDAMBARAM): The Government have a proposal to set <sup>U</sup>P additional Benches of the Central Administrative Tribunal at the principal seats of the High Courts, including the one at Hyderabad, where no such Benches have been established so far depending upon the anticipated work load of each of the new Bench to be established.

**Financial and Procedural irregularities in Kendriya Bhandar**

1247. SHRI J. P. GOYAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the special audit on Kendriya Bhandar had revealed that in the specific instances standards of financial propriety and procedures were not observed;

(b) if so, what are the details in this regard;

(c) whether the investigation in the matter has been completed.

(d) if so, the action taken against the persons involved; and

(e) what is the number of officers in the Kendriya Bhandar who are working on the same post for more than, five years and the reasons for not transferring them to other departments?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PEN-

SION (SHRI P. CHIDAMBARAM) : (a) to (d) The Special audit Report on Kendriya Bhandar has brought out certain procedural irregularities in respect of certain transactions. Since the case required more detailed investigation, which Could not be undertaken by audit, the matter has been referred to the C.B.I., who have now registered a case. Their report is awaited. Further action will be taken in the light of the findings of the CBI.

(e) There are only two officers who have been working on the same post for more than five years. There is no rule in the Kendriya Bhandar in the matter of transfer of officers after a definite period.

**FSI in Poona, Kirkee and Secunderabad Cantonments**

1248. SHRI KISHOR MEHTA:  
SHRI SURESH KALMADI:

Will the PRIME MINISTER be pleased to state:

(a) what is the present FSI in Poona, Kirkee and Secunderabad Cantonments;

(b) whether Southern Command has issued notification to increase the FSI in all the cantonments in Southern Command; and

(c) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) The present FSI (Floor Space Index) in Pune, Kirkee and Secunderabad Cantonments is as follows: —  
1 in the civil areas

0.5 in other areas

(b) and (c) On receipt of representations from the Federation of th©